

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH. NEW DELHI

CP NO. 93/2004 IN
OA NO. 3084/2002

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This the 31st day of May, 2004

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HON'BLE SH. KULDIP SINGH, MEMBER (J)
HON'BLE SH. S.A.SINGH, MEMBER (A)

R.C.Khurana
S/o late D.D.Khurana,
R/o B-1/216, Lajpat Nagar,
New Delhi.

(By Advocate: Sh. S.N.Anand)

Versus

1. Sh. Nagender Mishra,
Secretary,
Department of Telecommunications,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi-110001.
2. Sh. M.L.Miglani,
Deputy Secretary to the Govt. of India
Department of Telecommunications,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi-110001.
3. Sh. Gurbaksh Singh
Chief Engineer Civil (C)
Department of Telecommunications
(Now Bharat Sanchar Nigam Limited)
T.R.A.Building, Jhandewalan Extension
New Delhi.
4. Sh. P.K.Rajpal
Superintending Engineer (P&D) C-II
Department of Telecommunications
(Now Bharat Sanchar Nigam Limited)
6th Floor, Mohan Singh Place
New Delhi.

(By Advocate: Sh. B.S.Jain)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

It is submitted that in compliance of the order passed by the Tribunal, respondents had already passed an order dated 24.9.2003. There is no cause of action in CP. CP is dropped.


(S.A.SINGH)
Member (A)

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(KULDIP SINGH)
Member (J)